

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

8. I.A.(C.A) 78/2024 In

CP/3612(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.05.2024**

NAME OF THE PARTIES: Ganesh Chakkarwar

VS

VRG Healthcare Pvt. Ltd & Ors.

Appearance

For Applicant : Adv. Shyam Dewani a/w. Adv. Sumit Khanna, Adv.

Samiksha Parelli i/b. Dewani Associates

For Respondent : None appeared

SECTION 241(1)-242(4) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A.(C.A) 78/2024

Issue Notice returnable on **18.06.2024**.

Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing.

The applicant is also directed to serve the notice on the Respondent, along with the copy of application (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing.

Reply be filed within 2 weeks from the date of receipt of the notice.

The main company petition is transferred from Court No. II and neither the hard copy nor the soft of the petition is available with this court. Petitioner is directed to reconstruct and submit the hard copy of the company petition and also upload the soft copy along with Reply and rejoinder, if any. List on **18.06.2024.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)